

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 680/MP/2025 along with IA No. 11/2026

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondent under the Power Supply Agreement under the Ministry of Powers Pilot Scheme-II on 22.10.2021 for supply of 150MW of power to TANGEDCO for a period 3 years at the rate of INR 3.26 per kWh.

Petitioner : TNPDC

Respondent(s) : PTC India Limited

Date of hearing : **16.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Anusha Nagarajan, Advocate, TNPDC
Shri Rahul Ranjan, Advocate, TNPDC
Ms. Aakanksha Bhola, Advocate, TNPDC
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Ms. Deepti Dash, Advocate, PTCIL
Shri Hemant Sahai, Advocate, MBP(MP)L
Shri Tushar Shrivastava, Advocate, MBP(MP)L
Ms. Kanchan Sharma, Advocate, MBP(MP)L

Record of Proceedings

During the hearing, the learned counsel for the Respondent made detailed submissions on the issue of maintainability and reiterated the preliminary objections raised in its reply. He further submitted that the Commission does not have jurisdiction to entertain the present Petition under Section 79(1)(f) of the Electricity Act, 2003, and the issues raised in the present Petition are already pending consideration in Petition No. 204/MP/2022 and are also connected with the proceedings pending before the Hon'ble Supreme Court. The learned counsel also raised objections on the grounds of limitation, *res judicata* and estoppel. In response, the learned counsel for the Petitioner made detailed rejoinder submissions and reiterated that the present Petition is based on an independent cause of action arising out of the alleged breach of the Power Supply Agreement (PSA) by the Respondent.



3. The Commission, after hearing the learned counsel for the parties, directed the parties to file their respective note of submissions on or before **31.7.2026**, after serving copies on each other.
4. Subject to the above, the Commission reserved the order in the Petition along with IA No. 11/2026 on the issue of '*maintainability*'.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

